

**SCHEDULE II
FORM B**

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IDEAL PRINTOGRAPHICS PRIVATE LIMITED, NEW DELHI

S.NO.	PARTICULARS	DETAILS
1	Name of corporate debtor	IDEAL PRINTOGRAPHICS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	February 14, 2003
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29195DL2003PTC118970
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per the records of Ministry of Corporate Affairs, Govt. of India: 29, Second Floor, Centre Market, Punjabi Bagh, New Delhi-110059, India
6	Date of closure of Insolvency Resolution Process	October 8, 2020
7	Liquidation commencement date of corporate debtor	October 8, 2020 (Order was received on October 16, 2020)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Rajesh Kumar Parakh Registration No.: IBBI/IPA/001/IP-P00272/2017-18/10516
9	Address and e-mail of the liquidator, as registered with the Board	Registered Address: 5/51, Second Floor, W.E.A. Karol Bagh, New Delhi-110005, India Email: parakh.rajesh@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: 5/51, Second Floor, W.E.A. Karol Bagh, New Delhi-110005, India Email: irp.idealprinto@gmail.com
11	Last date for submission of claims	November 15, 2020 (30 days from October 16, 2020 when the order dated October 8, 2020 was made available on the official website of National Company Law Tribunal)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of liquidation of the IDEAL PRINTOGRAPHICS PRIVATE LIMITED on October 8, 2020 (Order received on October 16, 2020).

The stakeholders of IDEAL PRINTOGRAPHICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before November 15, 2020 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Place: New Delhi
Date: 20.10.2020

Rajesh Kumar Parakh
Liquidator